

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2465

ANSWERED ON:08.12.2006

SETTING UP OF POWER PROJECTS .

Gangwar Shri Santosh Kumar;Moghe Shri Krishna Murari;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of POWER be pleased to state:

(a) whether the Government has received proposals from various State Governments for setting up power projects in their States;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (c) : As per Electricity Act 2003 enacted on 10.06.2003, the requirement of according Techno-economic clearance by Central Electricity Authority has been dispensed with for thermal generation. However, a generating company intending to set up a hydro-generating station has to prepare and submit the scheme to the Authority for concurrence involving a capital expenditure such sum as may be fixed by the Central Government from time to time by notification.

During the Current Five Year Plan, 16 hydro schemes of 6575.56 MW were received. Out of these 3 hydro schemes of 1423 MW were granted concurrence of Central Electricity Authority while 13 hydro schemes of 5152.56 MW were returned to the project authorities as essential clearances / inputs were not tied up. State-wise break-up is given below:

State	Received No. MW	Cleared No. MW	Returned No. MW
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Chhattisgarh 1 60 1 60

Kerala 1 163 1 163

Sikkim 4 2100 1 1200 3 900

J&K 3 1893 3 1893

A.P 2 559.56 2 559.56

Karnataka 2 720 2 720

T.N 1 500 1 500

Uttaranchal 1 480 1 480

M.P 1 100 1 100

Total 16 6575.56 3 1423 13 5152.56

At present no proposal is pending with Central Electricity Authority for grant of concurrence.